N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021, 04.10.2021,11.10.2021, 20.10.2021 and 15.11.2021) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications between **Monday**, **06.12.2021** and **Friday**, **10.12.2021**.

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **A. A. SAYED** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals. **(F) All Public Interest Litigations.** **(G) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.** **(H) Civil Writ Petitions relating to Environmental Issues.**	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. **(E) All Public Interest Litigations.** **(F) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.** **(G) Writ Petitions relating to Environmental Issues.**

2	The Hon'ble Shri Justice **P. B. VARALE** **AND** The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. **(E) Civil Writ Petitions against the orders passed by CAT and MAT.**	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. **(E) Civil Writ Petitions against the orders passed by CAT and MAT.**
3	The Hon'ble Shri. Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 53)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts. **(D) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.** **(E) Matters against orders passed by DRT & DRAT under any enactment.**	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts. **(D) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.** **(E) Matters against orders passed by DRT & DRAT under any enactment.**

4	The Hon'ble Shri Justice **K. R. SHRIRAM** **AND** The Hon'ble Shri Justice **AMIT B. BORKAR** **(Court Room No. 13)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. **(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).**	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. **(E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).**
5	The Hon'ble Shri. Justice **M. S. KARNIK (Court Room No. 34 Annex)**	The matters pertaining to Single Bench, as per the Board to be notified separatey.	

NOTE

A) From 11th December 2021 onwards, all the Division Benches above will be taking up their assignment other than additionally assigned by the present partial modification.

B) The assignment of other Benches will be continued as it is, as per the Judicial Assignment w.e.f. 5th July 2021 and subsequent modifications thereto.

Dated 3rd December 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.